

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 174 OF 2017 &
IA NO. 414 OF 2017 & IA NOS. 240, 241 & 242 OF 2018**

Dated: 7th March, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Orange Bercha Wind Power Pvt. Ltd.	Appellant(s)
Vs.		
Madhya Pradesh Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. Vishal Vinod

Counsel for the Respondent(s) : Mr. Venkatesh
Mr. Pratyush Singh for R-1
Mr. Aashish Anand Bernard
Mr. Paramhans for R-2 & R-3

Mr. Nitin Gaur for
Ms. Anuradha Mishra R-4

ORDER

IA NO. 240, 241 & 242 OF 2018
(Appls. for condonation of delay in filing rejoinder)

In these applications, the applicant/appellant has prayed that delay in filing rejoinders may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinders. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinders is condoned and rejoinders are taken on record. Applications are disposed of.

Appeal No. 174 of 2017

It is represented that pleadings are complete.

List the matter for hearing on **23.05.2018.**

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

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